

State Vs Chidi Emmanuel Izuegbu

FIR No: 612/2014

under Section 20/61/85 NDPS Act r/w Section 14 of Foreign's Act
and Section 174A IPC

PS: NDRS

03.07.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

Heard. Filed perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of three months.

Ld. Counsel for accused/applicant submits that accused/applicant was initially arrested on 12.12.2014 and he was later on released on bail. It is further submitted that after being released on bail, accused/applicant could not appear in court due to reason mentioned in Para 9 of present application. Consequently, he was declared proclaimed offender on 16.11.2017. Accused/applicant was again arrested on 24.07.2019 and he is in J/c since then. It is further submitted that 10 kg ganja i.e. intermediate quantity was allegedly recovered from the possession of accused/applicant and keeping in view the wide spread Pandemic of COVID-19, accused/applicant be granted interim bail for a period of three months.

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On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant was previously granted bail in this case but he misused the liberty granted to him and he stopped coming to court. Consequently, he was declared proclaimed offender. Thereafter, accused/applicant was re-arrested in this case and he is in J/c since 31.07.2019. The High Powered Committee in its minutes of meeting dated 18.05.2020 has specifically excluded cases pertaining to recovery of intermediate/commercial quantity of Narcotic Drugs/Psychotropic substances from being considered for grant of interim bail.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.



03/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020

State Vs Soni alias Sapna
FIR No: 261/2019
under Section 364/302/201 IPC
PS: Wazirabad

03.07.2020

Present: Ld. Addl. PP for State.
Sh. Sunil Kumar, Ld. LAC for accused/applicant.

Heard.

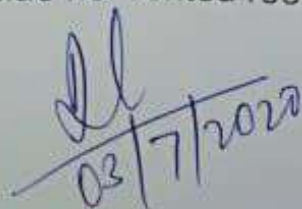
Report filed by IO through e-mail perused.

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Ld. Counsel for accused/applicant submits that
accused/applicant has been falsely implicated in this case.
Accused/applicant is having three minor children and there is nobody
else in her family to take care of said minor children. It is further
submitted that Pandemic of CORONA virus is spreading very fast and
therefore, accused/applicant be granted interim bail for a period of 45
days so that accused/applicant is able to take care of her minor
children.

On the other hand, Ld. Addl. PP for State has strongly
opposed the application in hand.

As per report filed by IO (through e-mail) accused/applicant
kidnapped and murdered one boy/infant aged about one month and
after committing the said offence, accused/applicant had hidden the
dead body of said infant inside her rented room.


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Allegations against accused/applicant are of extremely serious nature. Accused/applicant was arrested in September, 2019 and her case is not covered by any guidelines/minutes of meeting of High Powered Committee. The case is at very initial stages and the possibility of tampering with the evidence/witnesses and fleeing away from process of law cannot be ruled out.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.

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03/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020

State Vs Evaran alias Rahul
FIR No: 32/2020
under Section 302/34 IPC
PS: Wazirabad

03.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Heard.

Report filed by IO through e-mail perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case and his name is not mentioned in FIR. Accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per report filed by IO (through e-mail) accused/applicant along with five co-accused persons had committed murder of one boy namely Kartik. Accused/applicant was arrested on 22.01.2020. Accused/applicant was correctly identified by witness during judicial TIP proceedings.

Allegations against accused/applicant are of very serious nature. The minimum punishment for offence punishable under

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Section 302 IPC is life imprisonment. Case of accused/applicant is not covered under any guidelines/minutes of meeting of High Powered Committee. The case is at very initial stages and possibility of tampering with the evidence/witnesses and fleeing away from the process of law cannot be ruled out at this stage.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

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(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020

State Vs Naeem
FIR No: 567/2018
under Section 328/379/411/34 IPC
PS: Kashmere Gate
03.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

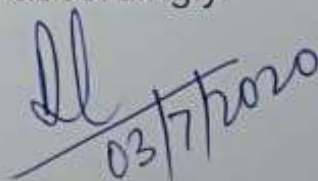
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of one month.

Hon'ble High Court of Delhi in case titled as Court on its own motion Vs Govt of NCT of Delhi and anr: W.P.(C) 3080/2020 vide order dated 22.06.2020 extended interim bail of all 2651 UTPs who were granted interim bail in view of the recommendations of High Powered Committee, for another period of 45 days from the date of their respective expiry on the same terms and conditions.

In view of the order dated 22.06.2020 passed by Hon'ble High Court, the present application is hereby disposed of being infructuous.

Applications stands disposed of accordingly.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts

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State Vs Bholu alias Sunil
FIR No: 26/2018
under Section 324/341/34 IPC
PS: Maurice Nagar

03.07.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for being released on personal bond.

Ld. Counsel for accused/applicant submits that accused/applicant was granted bail in this case vide order dated 13.08.2018. It is further submitted that due to poverty, accused/applicant could not furnish bail bond and he is in custody since the date of his arrest in this case.

On the other hand, Ld. Addl. PP for State has stated that accused/applicant is a habitual offender and has been involved in as many as 19 cases of similar nature. It is further submitted that accused/applicant is a previous convict also in as many as three cases.

I have duly considered the rival submissions. I have perused the record carefully.

Keeping in view the totality of facts and circumstances and more particularly nature of offence, it is hereby ordered that accused/applicant be released on his furnishing personal bond in the

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sum of Rs. 10,000/- to the satisfaction of concerned Jail Supdt. Accused/applicant shall appear before concerned court on each and every date of hearing without fail.

Application stands disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant and be also sent to concerned Jail Supdt for compliance.


03/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020

State Vs Aman alias Gallo
FIR No: 121/2020
under Section 394/411/34 IPC
PS: Timarpur

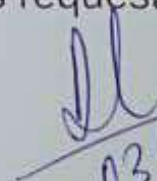
03.07.2020

Present: Ld. Addl. PP for State.
IO/SI Om Prakash in person.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as
requested by Ld. Counsel for accused/applicant.

Copy of order be given dasti as requested.


03/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020

State Vs Jitender alias Jeetu
FIR No: 263/2019
under Section 420/34 IPC
PS: Crime Branch (Central)

03.07.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

It is already 2 PM, but no report has been received from IO.
Even TCR has not been received.

Even on last date of hearing, no report was received from
IO and even TCR was not received.

IO shall appear in person on NDOH along with report failing
which strict action will be taken against him. TCR be also summoned
for NDOH positively.

Copy of present order-sheet be also sent to IO through
approved mode for strict compliance.

Now, to come up on **07.07.2020** for arguments and disposal
of present application.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/03.07.2020